



2026:AHC:22430

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3688 of 2026

Kanhaiya Lal

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ram Sajivan Tripathi
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the following prayers :-

"I. Issue a writ, order or direction in the nature of writ of mandamus commanding/directing the Respondent No. 2 (Tahsildar, Tahsil- Sadar, District- Jaunpur) to decide the Case No. 14710 of 2023 (Computerized Case No. T202314360414710), Report Lekhpal Vs. Ram Sagar and others, under Section 67(1), Village- Kotwalpur, Paragana- Bayalisi, Tahsil- Sadar, District- Jaunpur, which is pending before him from 09.11.2023 early, as soon as possible within stipulated time fixed by this Hon'ble Court in the interest justice."

2. The petitioner is a complainant. When a query was made by the Court that under which authority of law petitioner is approaching this Court under Article 226 of the Constitution of India a prayer has been made by counsel for the petitioner to dismiss present writ petition as not pressed.

3. Prayer made is allowed.

4. The writ petition is dismissed as not pressed.

(Prakash Padia,J.)

February 2, 2026

Pramod Tripathi